- (a) whether it is a fact that Government is planning to increase the MPLAD fund;
- (b) if so, the details thereof;
- (c) by when the increased funds under the said scheme are likely to be sanctioned; and
- (d) the amount, so far, spent under the MPLAD fund during the Eleventh Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) A proposal to enhance the quantum of MPLADS funds was sent to the Ministry of Finance and the Planning Commission. The Planning Commission has informed that they would appraise the matter based on the results of the evaluation studies by Programme Evaluation Organisation (Planning Commission) and the NABARD Consultancy Services, along with availability of overall financial resources.

(d) An amount of Rs.5643.12 crore of MPLADS fund has been spent upto 28.02.2010 in the Eleventh Five Year Plan.

Reduction in Grant-in-aid for NGOs

- 1187. SHRI DHIRAJ PRASAD SAHU: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether the Government has any plan to reduce its grant-in-aids under the Ministry of Tribal Affairs for NGOs in the next financial year;
 - (b) if so, the reasons therefor;
- (c) the budgetary allocation under grant-in-aids head to NGOs during the last three financial years; and
 - (d) the details of the grants already sanctioned during the above period?

THE MINISTER OF STATE IN THE MINISTRY TRIBAL AFFAIRS OF (SHRI TUSHARBHAI CHAUDHARY): (a) No, Madam.

- (b) Does not arise.
- (c) The details of Budgetary allocation under the NGO-run schemes of Ministry of Tribal Affairs during the last three financial years are given in Statement-I (See below).
- (d) The state-wise details of grants already sanctioned under the NGO-run schemes during the last three years i.e. 2006-07, 2007-08 and 2008-09 are given in Statement-II.

Statement-I

Details of Budgetary allocation under NGO run schemes

(Rs in crore)

				<u> </u>
SI.No.	Name of the Scheme	2006-07	2007-08	2008-09
		ВЕ	BE	BE
1	Grant-in-Aid to the Voluntary Organisations working for the welfare of Scheduled Tribes	24.00	30.00	26.10
2	Award of Special Incentive	0.50	0.50	0.70
3	Coaching for Scheduled Tribes	0.50	1.30	2.50
4	Strengthening among Education among ST Girls in Low Literacy Districts	32.00	19.75	60.00
5	Vocational Training Center in Tribal Areas (NGO Component)	1.50	2.25	3.00
6	Development of Particularly Vulnerable Tribal Groups (PTGs) (erstwhile Development of Primitive Tribal Groups) NGO Component	4.00	6.00	4.00

Statement-II

(a) Details of Grant-in-Aid to the Voluntary Organisations working for the welfare of Scheduled Tribes - Details of grants sanctioned during last three years i.e 2006-07 to 2008-09

(Rs. in Crores)

SI.No.	Name of the State	2006-07	2007-08	2008-09
1	2	3	4	5
1	Andhra Pradesh	1.61	1.17	3.49
2	A &N Islands	0.01	0.01	0.00
3	Arunachal Pradesh	2.75	3.23	3.90
4	Assam	0.69	0.85	0.74
5	Chhattisgarh	0.46	0.55	0.57
6	Gujarat	1.58	1.00	0.93
7	Himachal Pradesh	0.58	1.06	0.58
8	Jharkhand	1.89	3.09	3.48

1	2	3	4	5
9	Jammu & Kashmir	0.60	0.47	0.65
10	Karnataka	2.42	239	2.94
11	Kerala	0.82	0.79	0.26
12	Madhya Pradesh	1.27	1.20	1.26
13	Maharashtra	2.02	1.82	1.68
14	Manipur	1.72	1.46	1.17
15	Meghalaya	3.22	3.36	5.47
16	Mizoram	0.03	0.15	0.41
17	Nagaland	0.19	0.27	0.04
18	Orissa	3.85	4.68	4.47
19	Rajasthan	0.66	0.48	0.33
20	Sikkim	0.40	0.30	0.21
21	Tamil Nadu	0.19	0.20	0.14
22	Tripura	0.11	0.05	0.14
23	Uttrakhand	0.00	0.69	0.65
24	Uttar Pradesh	0.00	0.61	0.28
25	West Begnal	3.05	4.04	5.49
26	Delhi	0.19	0.07	0.32
	Total	30.31	33.99	39.60

⁽b) Strengthening among Education among ST Girls in Low Literacy Districts -Details of grants sanctioned during last three years i.e 2006-07 to 2008-09

(Rs.in Crores)

S.No.	Name of the State	2006-07	2007-08	2008-09
1	2	3	4	5
1	Andhra Pradesh	1.28	14.34	19.10
2	Arunachal Pradesh	0.00	0.00	0.04
3	Chhattisgarh	0.16	0.16	0.39
4	Gujarat	0.31	0.00	4.05
5	Jharkhand	0.03	0.05	0.04
6	Karnataka	0.00	1.80	0.00

1	2	3	4	5
7	Madhya Pradesh	140	0.81	3.95
8	Maharashtra	0.28	0.14	0.00
9	Orissa	3.00	1.59	11.94
10	Rajasthan	0.87	0.49	0.49
11	West Bengal	0.58	0.37	0.00
	Total	7.91	19.75	40.00

(c) Development of Particularly Vulnerable Tribal Groups (PTGs) (erstwhile Development of Primitive Tribal Groups) - Details of grants sanctioned during last three years i.e 2006-07 to 2008-09

(Rs. in Lakhs)

S.No.	Name of the State	2006-07	2007-08	2008-09
1	Chhattisgarh	13.196	1.951	0.000
2	Jharkhand	195.259	239.366	231.979
3	Himachal Pradesh	3.300	0.000	0.000
4	Karnataka	8.350	0.000	19.275
5	Madhya Pradesh	53.180	44.582	0.000
6	Maharashtra	16.363	49.776	0.000
7	Manipur	20.786	0.000	0.000
8	Tamil Nadu	78.357	59.217	52.870
9	Andaman & Nicobar	0.000	149.000	0.000
	TOTAL	388.791	543.892	304.124

(d) Vocational Training Center in Tribal Areas (NGO - Details of grants sanctioned during last three years i.e 2006-07 to 2008-09

(Rs. in Crores)

S.No.	Name of the State	2006-07	2007-08	2008-09
1	2	3	4	5
1	Assam	0.420	0.440	0.420
2	Chhattisgarh	0.080	0.040	0.000
3	Gujarat	0.000	0.240	0.040
4	Karnataka	0.280	0.190	0.140
5	Madhya Pradesh	0.280	0.420	0.280

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1	2	3	4	5
6	Maharashtra	0.250	0.140	0.000
7	Meghalaya	0.140	0.110	0.140
8	Nagaland	0.000	0.250	0.450
9	Rajasthan	0.050	0.000	0.000
10	Tamil Nadu	0.000	0.420	0.000
	Total	1.500	2.250	1.470

Protection of rights of forest dwellers

1188. SHRI T.T.V. DHINAKARAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the rights of forest dwellers are not protected despite legislation to this effect; and
 - (b) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) and (b) No, Sir. As per the information collected from the State/UT Governments, till 31st January, 2010, more than 26.72 lakh claims have been filed for recognition and vesting of forest rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, and more than 7.09 lakh titles have been distributed. More than 37 thousand titles were ready for distribution.

The Ministry of Tribal Affairs has been interacting with all the State Governments and Union Territory Administrations urging them to expedite implementation of the Act. Review meetings with the concerned officers of the State Governments and Union Territory Administrations are being held at regular intervals. The officers of the Ministry are also visiting the States to assess and guide the pace of implementation. The Ministry has advised and is pursuing all the State/ UT Governments to ensure completion of the work relating to vesting of forest rights at the earliest.

Education of tribals against superstitions

- 1189. SHRI KISHORE KUMAR MOHANTY: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government is aware of the fact that the tribal population in the country is still reeling under various kind of superstitions;
- (b) if so, the steps taken by Government to make the tribal population aware and make them educated; and
- (c) the assistance given to each State for upliftment of tribal people in the country particularly for Orissa?